BEFORE NATIONAL GREEN TRIBUNAL, FARIDKOT HOUSE, COPERNICAS MARG, NEW DELHI

Original Application No. 1170/2024

IN THE MATTER OF:-

Anis Ahmad ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondents

DOH: 11.12.2025

INDEX

S.No.	Particulars	Court Fee	Page no.
1.	REPLY ON BEHALF OF THE RESPONDENT NO.7, 8 & 9 ALONGWITH AFFIDAVITS		1-8
2.	**ANNEXURE R-1** COPY OF ORDER OF S.D.M COURT CHANDPUR, BIJNOR, DTD. 07.01.2025		9-10
3.	VAKALATNAMA		11
4.	PROOF OF SERVICE		12

Through

New Delhi
Dated: 04.12.2025

Ayyub Ahmad & Mohd. Farman Ali
Advocates
Ch. No. 457, Lawyers Chamber Block,
Saket Court Complex,
New Delhi-110017
Mob: 9212661342
Email ID: ayyubahmad@gmail.com

BEFORE NATIONAL GREEN TRIBUNAL, FARIDKOT HOUSE, COPERNICAS MARG, NEW DELHI

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REPLY ON BEHALF OF THE RESPONDENT NO.7, 8 & 9.

MOST RESPECTFULLY SHOWETH:-

"That the application filed by the applicant is false, frivolous hence wrong and denied and the contents of the same may be treated as denied unless and until the contents of may specifically admitted."

1. That the applicant has not come before this Hon'ble Tribunal with clean hands and suppressed the material facts from this Hon'ble Tribunal. The applicant had leveled false and frivolous allegation against the answering respondents as such the application filed by the applicant is liable to be dismissed.

2. That the applicant filed the application against the respondent no.4, 5 & 6 stating that the respondent no.4 & 5 are the owner of the property bearing Khasra No.1185, village Pargana, Tehsil Chandpur, District

Bijnor, U.P. and also stating in the application that the respondent no.4, 5 & 6 are going to operate brick kiln without any permission from the concerned department. The applicant had also leveled allegation against the answering respondents that they have cut the row of trees including Mango, Neem etc which were located between the agriculture land of the applicant and the brick kiln.

3. That it is pertinent to mention here that the answering respondent had purchased the land fall under the Khasra No.1185, village Pargana, Tehsil Chandpur, District Bijnor, U.P. from the respondent no.4 & 5 on 14.06.2023 and thereafter it was mutated in the name of the answering respondent. The respondents were constructing the brick kiln on the said land and when they have received the notice from SDM, Tehsil Chandpur, District Bijnor, U.P., immediately stop raising further construction on the said property/land. The answering respondents further undertake to this Hon'ble Tribunal that they will not operate the brick kiln unless and until they will take the requisite permissions from the required department.

4. That the present application is also liable to be dismissed as neither the land i.e. Khasra No.1185 is fall under any agricultural land, bird sanctuary,

pisciculture, poultry farming nor any gardening of any type is going on the said land. The land under Khasra no.1185 is also not fall under the category of animal sanctuary, road line, railway line and this is also not under the category of Municipal Corporation and the same is also not acquired by any authority. The land under Khasra No.1185 is declared a non-agriculture land as per order dated 07.01.2025 passed by Sub-Divisional Magistrate, Chandpur District Bijnor, U.P. Certified copy of the order is attached herewith this reply.

5. That the construction of the brick kiln is not complete and is lying incomplete condition as the work was stopped as per the direction of Sub-Divisional Magistrate in December 2023.

6. That the applicant has not come before this Hon'ble Tribunal with correct and genuine fact and the same has been filed in the mechanical manner without true and correct fact and on this ground alone the present application is deserves to be dismissed.

7. That the answering respondents have already stated that they will not operate the brick kiln after completion of construction until and unless they will take the requisite permission from the required department. It is also submitted that the brick kiln is lying without completion of construction work. The

4

answering respondents further undertake that they will operate the brick kiln once they receive the required permissions from the concerned departments.

8. That the answering respondents never cut any trees, crops at the said land. The said land is non-agriculture land as per the Section 80(2) of U.P. Land Revenue Act, 2006 and it was declared non-agriculture land by Sub-Divisional Magistrate, Chandpur, District Bijnor, U.P.

9. That the answering respondents never given any threat to the applicant to operate the brick kiln at any condition because of good relation with the police and other department. It is submitted that the applicant had cooked up story just to give financial losses to the answering respondents. It is also submitted that the answering respondents will only operate the brick kiln after obtaining necessary permission from the concerned department.

10. That the construction work of the brick kiln is stopped since December 2023. The answering respondents are not doing construction when it was stopped by Sub-Divisional Magistrate and the same is still lying as it was. It is further submitted that the answering respondents never cut the row of trees including Mango, Neem etc. located between the

5

agriculture land of the applicant and the brick kiln. The answering respondents never given any threat to the applicant that they will operate the brick kiln in the month of October 2024. It is further submitted that when the brick kiln is lying under construction since December 2023 so no question has arisen to operate the brick kiln in the month of October 2024.

11. That the present application is not maintainable and deserves to be dismissed with exemplary costs.

PRAYER

It is, therefore, most humbly prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the application filed by the applicant with exemplary cost and also pass any other or further order which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of justice.

30/12/25 Zuban Ahmad

Respondent No.7, 8 & 9

New Delhi
Dated: 04.12.2025

Through

Ayyub Ahmad & Mohd. Farman Ali
Advocates
Ch. No. 457, Lawyers Block,
Saket Court Complex,
New Delhi-110017
Mob. No.9212661342, 9811661342
Email: ayyubahmad@gmail.com

6

BEFORE NATIONAL GREEN TRIBUNAL, FARIDKOT HOUSE, COPERNICAS MARG, NEW DELHI

Original Application No. 1170/2024

IN THE MATTER OF:-

Anis Ahmad ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondents

AFFIDAVIT

I, Abdul Majeed, S/o Barket Ali, R/o Mohalla Chimman Village, Tehsil Chandpur, District Bijnor, U.P.-246725 presently at New Delhi, do hereby solemnly affirm and declare as under:-

1. That I am the respondent no.7 in the above noted case and well conversant with the facts and of the present case, hence competent to swear the present affidavit.

2. That the accompanying reply has been drafted by my counsel under my instructions and the same has been understood by me and I admit the same as correct. The contents thereof be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity.

30/11/24

DEPONENT

VERIFICATION-

Verified at New Delhi on this __ day of November, 2025 that the contents of the above affidavit are true and correct and nothing has been concealed therefrom.

30/11/24

DEPONENT

Abdul Majeed

Adv Ayyub Ahmad

56

7

BEFORE NATIONAL GREEN TRIBUNAL, FARIDKOT HOUSE, COPERNICAS MARG, NEW DELHI

Original Application No. 1170/2024

IN THE MATTER OF:-

Anis Ahmad ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondents

AFFIDAVIT

I, Zubair Ahmad, S/o Abdul Majeed, R/o Mohalla Chimman Village, Tehsil Chandpur, District Bijnor, U.P.-246725 presently at New Delhi, do hereby solemnly affirm and declare as under:-

1. That I am the respondent no.8 in the above noted case and well conversant with the facts and of the present case, hence competent to swear the present affidavit.

2. That the accompanying reply has been drafted by my counsel under my instructions and the same has been understood by me and I admit the same as correct. The contents thereof be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity.

The Seal of the Oath Commissioner Sl. No. 29/2024 HEMLATA SHARMA Advocate App. By ... High Court ... Period ... 18/10/2024 to 17/10/2029 Saket District Courts, New Delhi

I Identify the Deponent Who Has Signed/Put In My Presence

04 DEC 2025

Zubair Ahmad

DEPONENT

VERIFICATION-

Verified at New Delhi on this __ day of November, 2025 that the contents of the above affidavit are true and correct and nothing has been concealed therefrom.

CERTIFIED THAT THE DEPONENT Shri / Smt. / Km. ..... S/o ..... identified by ..... Has solemnly affirmed before me at Delhi..... That the contents of this affidavit are true and correct to the knowledge have been & correctly understood by him/her

Zubair Ahmad

5/12/25

04 DEC 2025

Oath Commissioner, Delhi HEMLATA SHARMA New Delhi

Zubair Ahmad

DEPONENT

8

BEFORE NATIONAL GREEN TRIBUNAL, FARIDKOT HOUSE, COPERNICAS MARG, NEW DELHI

Original Application No. 1170/2024

IN THE MATTER OF:-

Anis Ahmad ...Applicant

Versus

State of Uttar Pradesh & Ors. ...Respondents

AFFIDAVIT

I, Junaid Majeed, S/o Abdul Majeed, R/o Mohalla Chimman Village, Tehsil Chandpur, District Bijnor, U.P.-246725 presently at New Delhi, do hereby solemnly affirm and declare as under:-

1. That I am the respondent no.9 in the above noted case and well conversant with the facts and of the present case, hence competent to swear the present affidavit.

2. That the accompanying reply has been drafted by my counsel under my instructions and the same has been understood by me and I admit the same as correct. The contents thereof be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity.

DEPONENT

Oath Commissioner Seal of the Oath Commissioner Sl. No. 29/2024 HEMLATA SHARMA Advocate App. By High Court Period 18/10/2024 to 17/10/2026 Saket District Courts, New Delhi-17

I Identify the Deponent Who Has Signed/Put In My presence

04 DEC 2025

VERIFICATION-

Verified at New Delhi on this __ day of November, 2025 that the contents of the above affidavit are true and correct and nothing has been concealed therefrom.

DEPONENT

CERTIFIED THAT THE DEPONENT
Shri / Smt. / Km. .....
R/o Junaid Majeed
dentified by Shri / Smt. .....
Has solemnly affirmed before me at
Delhi.....
That the contents of this Affidavit which
have been explained to him are
true and correct to the knowledge

Nav Ayyub Ahmed

04 DEC 2025

Oath Commissioner, Delhi
HEMLATA SHARMA
New Delhi

ANNEXURE- R-1

9

न्यायालय- उपजिलाधिकारी

जनपद - बिजनौर, तहसील - चाँदपुर

कंप्यूटीकृत संख्या :- T802024066364

आवेदक का नाम :- ABDUL MAJID, JUNAID MAJEED, ZUBAIR AHMAD

अंतर्गत धारा :- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

आदेश पत्रक

निर्णय

प्रस्तुत वाद की कार्यवाही अब्दुल मजीद पुत्र बरकत अली, जुनैद मजीद व जुबैर अहमद पुत्रगण अब्दुल मजीद निवासी मौ0 चिम्मन कस्बा चान्दपुर परगना व तहसील चान्दपुर जिला बिजनौर का पोर्टल के माध्यम से प्राप्त आवेदन पत्र सं0–टी 802024066364 अन्तर्गत धारा 80 उ0प्र0 राजस्व संहिता, 2006 के आधार पर प्रचलित हुई। आवेदक द्वारा अपने आवेदन पत्र में यह कथन किया गया है कि भूमि स्थित ग्राम चान्दपुर परगना व तहसील चान्दपुर जिला बिजनौर की खतौनी सन् 1426–1431 फसली के खाता सं0 1878 के गाटा सं0 1105मि0 रकबा 2.231है0 भूमि पर आवेदकगण का नाम बतौर सहखातेदार संक्रमणीय भूमिधर के रूप में दर्ज है तथा उक्त भूमि के आंशिक भाग 0.4224है0 को कृषिक के स्थान पर अकृषिक भूमि घोषित किये जाने का अनुरोध किया गया।

उपर्युक्त प्रार्थना पत्र के सम्बन्ध में तहसीलदार चान्दपुर से जॉचोपरान्त आख्या तलब की गयी। तहसीलदार चान्दपुर ने अपनी जॉच आख्या दिनांक 19.12.2024 में उल्लिखित किया है कि भूमि स्थित ग्राम चान्दपुर परगना व तहसील चान्दपुर जिला बिजनौर की खतौनी सन् 1426–1431 फसली के खाता सं0 1878 के गाटा सं0 1105मि0 रकबा 2.231है0 भूमि पर अब्दुल मजीद पुत्र बरकत अली, जुनैद मजीद व जुबैर अहमद पुत्रगण अब्दुल मजीद निवासी मौ0 चिम्मन कस्बा चान्दपुर परगना व तहसील चान्दपुर जिला बिजनौर का नाम संक्रमणीय भूमिधर सहखातेदार के रूप मे दर्ज है तथा उक्त भूमि पर आवेदक मौके पर काबिज एवं दाखिल है और उक्त भूमि विवाद रहित है तथा बन्धक नही है तथा उक्त भूमि मे मौके पर भटटा बना है। उक्त भूमि राजस्व अभिलेखों 1359फ0 व जोत चकबन्दी आकार पत्र 45 से लेकर वर्तमान खतौनी मे सार्वजनिक उपयोग की भूमि(उ0प्र0 ज0वि0 अधि0,1950 की धारा 132 अथवा उ0प्र0रा0 संहिता 2006 की धारा 77 से आच्छादित) नही रही है। उक्त भूमि में कृषि कार्य/मत्स्य पालन/कुक्कुट पालन/बागवानी आदि का कार्य नहीं किया जा रहा है अपितु उक्त भूमि मौके पर कृषि प्रयोजन के बजाये गैर कृषिक प्रयोजन में लाई जा रही है। उक्त भूमि वन्य जीव विहार/सेंचुरी ऐरिया, सडक व रेलवे लाईन के अन्तर्गत नहीं आती है तथा न ही उक्त भूमि स्थानीय निकाय अथवा प्राधिकरण के क्षेत्र में आती है और न ही उक्त भूमि किसी योजना/परियोजना के अन्तर्गत अधिग्रहण हेतु प्रस्तावित है तथा प्रस्तावित भूमि को गैर कृषिक भूमि घोषित किये जाने से सार्वजनिक न्यूसेन्स पैदा होने की सम्भावना नही है अथवा सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य, सुरक्षा या सुविधा पर कोई प्रतिकूल प्रभाव पडने की सम्भावना नहीं है। अन्त में भूमि स्थित ग्राम चान्दपुर परगना व तहसील चान्दपुर जिला बिजनौर की खतौनी सन् 1426–1431 फसली के खाता सं0 1878 के गाटा सं0 1105मि0 रकबा 2.231है0 भूमि में अपने बकदर भाग 0.4224है0 भूमि को उ0प्र0 राजस्व संहिता, 2006 की धारा 80(1) के अन्तर्गत गैर कृषिक भूमि घोषित किये जाने हेतु आख्या संस्तुति सहित प्रेषित की गयी है।

मेरे द्वारा पत्रावली का अवलोकन किया गया। तथा पत्रावली पर उपलब्ध अभिलेखों/साक्ष्यों एवं तहसीलदार चान्दपुर की जांच आख्या दिनांक 19.12.2024 का अवलोकन एवं परीक्षण किया गया। तहसीलदार चान्दपुर की आख्यानुसार आवेदक की प्रस्तावित भूमि में कृषि कार्य/मत्स्य पालन/कुक्कुट पालन/बागवानी आदि का कार्य नहीं किया जा रहा है, बल्कि उक्त भूमि कृषि प्रयोजन के बजाये गैर कृषिक उपयोग में आ रही है तथा उक्त भूमि कभी सार्वजनिक उपयोग की भूमि नहीं रही है। उक्त भूमि वन्य जीव विहार/सेंचुरी ऐरिया, सडक व रेलवे लाईन के अन्तर्गत नहीं आती है तथा न ही उक्त भूमि स्थानीय निकाय अथवा प्राधिकरण के क्षेत्र में आती है और न ही उक्त भूमि किसी योजना/परियोजना के अन्तगर्त अधिग्रहण हेतु प्रस्तावित है तथा प्रस्तावित भूमि को गैर कृषिक भूमि घोषित किये जाने से सार्वजनिक न्यूसेन्स पैदा होने की सम्भावना नहीं है अथवा सार्वजनिक व्यवस्था, सार्वजनिक स्वास्थ्य, सुरक्षा या सुविधा पर कोई प्रतिकूल प्रभाव पडने की सम्भावना नहीं है।

उत्तर प्रदेश राजस्व संहिता–2006(संशोधन) अध्यादेश, 2019 की धारा–80(2) में प्राविधानित किया गया है कि इस उपधारा के अधीन घोषणा के लिये जोत या उसके आंशिक भाग के चारों ओर चार दीवारी अवश्य होनी चाहिए, जो इस प्रयोजनार्थ उपयोग किया जाना प्रस्तावित हो, परन्तु यह और कि यदि भूमिधर इस धारा के अधीन घोषणा के दिनांक से पॉच वर्ष की अवधि के भीतर प्रस्तावित गैर कृषि सम्बन्धी गतिविधि प्रारम्भ करने में विफल रहता है, तो उपधारा (2) के अधीन जोत या उसके आंशिक भाग की घोषणा व्यपगत हो जाएगी, परन्तु यह भी और कि इस उपधारा के अधीन घोषणा भू–उपयोग परिवर्तन की कोटि में नहीं होगी और भूमि निरन्तर कृषि के रूप में ही समझी जाएगी यद्यपि भूमिधर ऐसी जोत या उसके आंशिक भाग जिसके लिए उपधारा के अधीन घोषणा प्राप्त की गई हो, पर प्रस्तावित गतिविधि अथवा परियोजना के लिए ऋण और अन्य आवश्यक अनुज्ञाए, समाशोधन आदि प्राप्त करने का हकदार होगा।

आवेदक द्वारा उ0प्र0 राजस्व संहिता नियमावली–2016 के नियम–85 के प्रस्तर–2 एवं उ0प्र0 राजस्व संहिता (पंचम संशोधन) नियमावली 2023 दिनांक 03.08.2023 तथा परिषदादेश संख्या 425/12–एल(3)/2023 दिनांक 29.01.2024 के क्रम में जिलाधिकारी महोदय द्वारा निर्धारित सर्किल रेट सूची के अनुसार प्रस्तावित भूमि के एक प्रतिशत गैर कृषि उद्घोषणा शुल्क के रूप में अंकन 62566/–रूपये तथा न्यायालय शुल्क अकंन–50.00 रूपये का ऑनलाईन चालान

क्रमशः—2—पर

10

न्यायालय- उपजिलाधिकारी

जनपद - बिजनौर, तहसील - चाँदपुर
कंप्यूटरीकृत संख्या :- T802024066364
आवेदक का नाम :- ABDUL MAJID, JUNAID MAJEED, ZUBAIR AHMAD
अंतर्गत धारा:- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006
आदेश पत्रक

(2)

संख्या 250102215030782 के द्वारा जमा किया गया है तथा आवेदक द्वारा स्वयं का एवं सभी सहखातेदारो के सहमति के व्यक्तिगत शपथ पत्र व सभी सहखातेदारो द्वारा हस्ताक्षरित नजरी नक्शा, मौके के फोटो ग्राफ, अद्यतन खतौनी की प्रमाणित प्रति, अद्यतन खसरा की प्रमाणित प्रति, जोत चकबन्दी आकार पत्र 41 व 45 एवं खतौनी सन् 1359 फसली की प्रमाणित प्रति, जिलाधिकारी महोदय द्वारा निर्धारित सर्किल रेट सूची की प्रश्नोत्तरी की प्रमाणित प्रति प्रस्तुत की गयी है जो संलग्न पत्रावली है। कोई आपत्ति नही आयी है। अतः उपर्युक्त विवेचना से मैं इस निष्कर्ष पर पहुँचता हूँ कि तहसीलदार चान्दपुर की जांच आख्या दिनांक 19.12.2024 स्वीकार कर उक्त भूमि को अकृषिक भूमि घोषित किया जाना न्यायोचित प्रतीत होता है।

आदेश

अतः उपर्युक्त विवेचना एवं पत्रावली पर उपलब्ध अभिलेखों/साक्ष्यों के आधार पर तहसीलदार चान्दपुर की जाचं आख्या दिनाकं 19.12.2024 स्वीकार करते हुए आवेदक अब्दुल मजीद पुत्र बरकत अली, जुनैद मजीद व जुबैर अहमद पुत्रगण अब्दुल मजीद निवासी मौ0 चिम्मन कस्बा चान्दपुर परगना व तहसील चान्दपुर जिला बिजनौर की भूमि स्थित ग्राम चान्दपुर परगना व तहसील चान्दपुर जिला बिजनौर की खतौनी सन् 1426–1431 फसली के खाता सं0 1878 के गाटा सं0 1185मि0 रकबा 2.231हे0 भूमि में अपने बकदर भाग 0.4224हे0 को लगान मुक्त करते हुए उ0प्र0 राजस्व संहिता, 2006 की धारा 80(2) के अन्तर्गत अकृषिक भूमि घोषित किया जाता है। यदि भविष्य में कोई विपरीत/प्रतिकूल तथ्य प्रकाश में आता है और उक्त भूमि किसी भूमि अर्जन/अधिग्रहण आदि से प्रभावित होती है, तो यह आदेश स्वतः निरस्त समझा जायेगा तथा उक्त वर्णित भूमि पर कोई भी निर्माण कार्य विनियमित क्षेत्र/जिला पंचायत/नगर पालिका के सगंत नियमों के अनुसार अनुमन्य होगा। विनियमित क्षेत्र/जिला पंचायत/नगर पालिका में निर्दिष्ट भू–उपयोग के विरूद्ध किया गया कोई भी निर्माण कार्य विधि विरूद्ध होगा, जिसे नियमानुसार ध्वस्त करने का पूर्ण अधिकार विनियमित क्षेत्र/जिला पंचायत/नगर पालिका को प्राप्त होगा। तहसीलदार चान्दपुर की आख्या दिनाक 19.12.2024 आदेश का अभिन्न भाग होगी। आदेश की एक प्रति तहसीलदार चान्दपुर को आवश्यक हेतु प्रेषित की जायें तथा आदेश की एक प्रति उपनिबन्धक चान्दपुर को अभिलेखो मे निःशुल्क अंकित करने हेतु प्रेषित की जायें। पत्रावली बाद आवश्यक कार्यवाही दाखिल दफ्तर हो।

दिनांक–07.01.2025

7/1/2025
(विजय शंकर)
उप जिलाधिकारी,चान्दपुर,
जिला बिजनौर ।

उपरोक्त निर्णय एवं आदेश आज दिनांक 07.01.2025 को मेरे द्वारा खुले न्यायालय में हस्ताक्षरित, दिनांकित व उद्घोषित किया गया।

7/1/2025
उप जिलाधिकारी,चान्दपुर,
जिला बिजनौर।

IN THE COURT OF The National green tribunal principal bench, New delhi

Suit/Appeal No. 1170 /2024 150 Jurisdiction of 20

IE MATTER OF:

Anis Ahmad Plaintiffs/Appellants/petitioners/complainants

Versus

State of U.P. ors. Defendent(s)/Respondent(s)/Accused

11

Know all to whom these present shall come that I/We 1. Abdul Majeed 2. Zubair Ahmad 3. Junaid Majeed The above named do hereby appoint

Ayyub Ahmad
AA
Ch. No. 457,
Lalwyers chamber block.
Saket Court N.D-D1076/02.

MOHD FARMAN ALI
Advocate
En. No. D/13669/22
Ch. No. 457, Saket Court Complex
New Delhi - 110017
Mob. 8171 37

₹2
NCT OF DELHI COURT FEE
DLCT19506111K2547L
19-NOV-2025

to be my/our Advocates in the above-noted case and authorize him:-

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and /or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undersigned that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

SAKET BAR ASSOCIATION * SAKET COURT COMPLEX, SAKET, NEW DELHI
LIBRARY
Date.....
Sr. No.....

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me on this 12th. day of Sep. 2025.

Farman Ali

ADVOCATES ADVOCATES
CLIENT

Ayyub Ahmad
Adv.

CLIENT

30/5/25

Zubair Ahmad

Advance service of Reply on behalf of R7, R8 and R9 in the matter of Anis Ahmad vs State of Uttar Pradesh
1 message

Mohd Sheeraz Saeed <sheerazsaeed007@gmail.com> Fri, 5 Dec 2025 at 17:09
To: rkhuranalegal@gmail.com <rkhuranalegal@gmail.com>
Cc: hasil jain <advjain25@gmail.com>

Sir,
I am the counsel of the Respondent No.7, 8 and 9. I am filling reply to the petition filed by you before NGT which is coming for hearing on 11th of December, 2025. Please find attached the reply to the petition on behalf of Respondent No.7 and Respondent No.8 as well as Respondent No. 9.

With regards,
Advocate Ayyub Ahmad and Associates
Delhi High Court
Mobile: +91 9811661342, +91 9212661342

R 7,8,9, Reply NGT.pdf
3.4 MB